

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/2011

Subject: Petition for seeking approval of the Exit Scheme submitted under the provision of CERC (Power Market Regulations), 2010.

Date of Hearing 21.4.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri. V.S. Verma, Member
Shri. M. Deena Dayalan, Member

Petitioner: Indian Energy Exchange, New Delhi

Parties present: Sh. Manav Seshadri, Advocate
Sh. Akhilesh Awasthi, IEX

RECORD OF PROCEEDINGS

The learned counsel for the petitioner submitted that the Indian Energy Exchange (IEX) has filed this petition for approval of the Exit Scheme prepared in compliance with the provision of Regulation 36 of Central Electricity Regulatory Commission (Power Market) Regulations, 2010 (hereinafter "Power Market Regulations") for incorporation in the Bye-laws of the exchange. The learned counsel explained the various provisions of the scheme, particularly the provisions relating to Settlement Guarantee Fund (SGF), Succession Plan for all the transacted contracts in case of closure of the power exchange, Agency to be appointed by CERC in case of closure, adherence to winding up provisions as per the Companies Act, 1956.

2. In response to the Commission's query regarding the Exit Scheme for long dated contracts, the learned counsel submitted that at present, the contracts which have been permitted by the Commission are not very long dated contracts. The delivery is within 11 days from the date of transaction. In existing day-ahead market and term-ahead market transactions, the exchange ensures that there is sufficient margin for each and every transaction on the exchange. Once the Commission grants permission for long dated contracts, the Exit Scheme for such contracts will be placed before the Commission for approval.

3. In response to Commission's query regarding inclusion of provisions for investors' grievance in Exit Scheme, the learned counsel for the petitioner requested for time to seek instructions from the petitioner and submit the reply.

4. The Commission allowed the petitioner to file reply in response the queries by 15.5.2011. The order in the petition was reserved.

Sd/-
(T. Rout)
Joint Chief (Legal)